

ITEM NO.69 COURT NO.6 SECTION IX
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 10-11/2011 in CIVIL APPEAL NO. 4767 OF 2011

SHRADHHA AROMATICS P.LTD. Appellant (s)

VERSUS

OL OF GLOBAL ARYA IND.LTD.& ORS. Respondent(s)

(With appln(s) for directions and for filing additional affidavit
office report))

Date: 19/03/2012 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Appellant(s) Mr. P.S.Sudheer,AOR

For applicant(s) Mr.Chirag M.Shroff ,Adv

For Respondent(s) Ms. Savita Singh,AOR
Mr. Ravindra Kumar,AOR
Mr. H.P. Raval, ASG
Mr.Gaurav Agrawal ,Adv
Mr. Sudarsh Menon, AOR

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the applicant states that his
client's grievance has been remedied inasmuch as the sale
deed has been executed by GIIC and the Official Liquidator
has signed the same.

In view of the statement of the learned counsel, the
applications are disposed of as infructuous.
(Parveen Kr.Chawla) (Phoolan Wati Arora)
Court Master Court Master